

FORM A
Public Announcement

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF GREETA MUSICAL INSTRUMENTS
MANUFACTURING AND EXPORTERS PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Greeta Musical Instruments Manufacturing And Exporters Private Limited
2.	Date of incorporation of corporate debtor	15/09/1982
3.	Authority under which corporate debtor is incorporated / registered	RoC-Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U36999TN1982PTC009584
5.	Address of the registered office and principal office (if any) of corporate debtor	54 Village Square Valluvarkottam High Road Nungambakkam Tn 600034 In
6.	Insolvency commencement date in respect of corporate debtor	19th April, 2022
7.	Estimated date of closure of insolvency resolution process	16 th October, 2022 (Expiry of 180 days)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: L V Shyam Sundar Registration Number: IBBI/IPA-002/IP-N00262/2017-18/10775
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 3rd Floor, No.17, Gandhi Road, Alwarthirunagar, Opp To Vinayagar Temple & Above Samyuktha Scans, Chennai, Tamil Nadu, 600087. Email: shyam.ascend@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 3rd Floor, No.17, Gandhi Road, Alwarthirunagar, Opp To Vinayagar Temple & Above Samyuktha Scans, Chennai, Tamil Nadu, 600087. Email: cirp.greetamusical@gmail.com with a copy marked to shyam.ascend@gmail.com Landline: 044-43535657 Mobile: 9884882326(Office)
11.	Last date for submission of claims	03 rd May, 2022 (14 days period reckoned from the date of appointment of interim resolution professional)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA

14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web- link: https://www.ibbi.gov.in/home/downloads (b) Not applicable based on the understanding of the IRP as on date.
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Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Greeta Musical Instruments Manufacturing And Exporters Private Limited on 19th April, 2022

The creditors of Greeta Musical Instruments Manufacturing And Exporters Private Limited are hereby called upon to submit their claims with proof on or before 03rd May, 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means ONLY. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional



L V Shyam Sundar

Date: 21st April, 2022

Place: Chennai